

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.3142 OF 2003

New Delhi, this the 29th day of January, 2003

HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

1. Om Prakash Chauhan,
S/o Shri Behari Lal,
PET, GBSS School,
Tughlakabad Extension,
New Delhi-19 (under suspension)

R/o RE 1711/30, Tughlakabad,
New Delhi.

2. Raj Kumar,
S/o Shri Dalip Singh,
PET, GBSS School,
Tughlakabad Extension,
New Delhi-19 (under suspension).

R/o F-32A, Khanpur Extn.,
New Delhi -62.Applicants
(By Advocate : Shri K.N.R. Pillai)

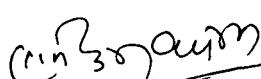
Versus

1. Govt. of NCT of Delhi
through :
The Director of Education,
Old Secretariat,
Delhi-110054.Respondent
(By Advocate : Shri Mohit Madan for
Mrs. Avnish Ahlawat)

ORDER (ORAL)

Shri K.N.R. Pillai, learned counsel for the applicants states that the impugned order has since been withdrawn by the respondents. Therefore, the cause of action in this OA no longer survives. In this view of the matter, learned counsel of the applicants seeks permission to withdraw this OA. Permission as claimed is allowed.

2. This OA is dismissed as withdrawn.


(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER

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